

वमर्श के पश्चात और सभी क्षेत्रों की आशाओं की पूर्ति करने की दृष्टि में ससद ने मुल्की नियम अधिनियम पारित किया। यद्यपि इस कानून का तात्कालिक परिणाम आन्ध्र प्रदेश के लोगों की भावनाओं को शान्त करना था परन्तु राज्य के विभिन्न भागों में, खास तौर पर आन्ध्र क्षेत्र में शीघ्र ही हिंसात्मक घटनाओं की पुनरावृत्ति हुई। एक बहुत बड़ी संख्या में हिंसात्मक घटनाएँ हुईं जिसे जान-माल की हानि हुई। विधि और व्यवस्था की शक्तियों द्वारा ऐसी गतिविधियाँ को रोकना आवश्यक था इसलिए शक्ति का प्रयोग करना पड़ा जिसके कारण भी कुछ जाने गई और कुछ व्यक्ति घायल हुए। ड्यूटी पर तैनात कर्मचारी बहुत बड़ी संख्या में घायल हुए। जबकि सरकार को व्यक्तियों के मरने और घायल होने पर अति खेद है, यह महसूस किया जाता है कि अव्यवस्था और तनाव के वातावरण में किसी विषय पर गम्भीर रूप से विचार विनिमय नहीं हो सकता। इस पेचीदा समस्या का प्रजातांत्रिक ढंग से हल करने के प्रयत्न करने से पहले शांति और व्यवस्था तथा सामान्य स्थिति का पूर्ण रूप से होना जरूरी है। स्थानीय नेताओं की सहायता से ऐसा प्रयत्न किया जा रहा है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) (a) to (c) following the Supreme Court ruling pronounced on October 3, 1972 proclaiming the validity of the Mulki Rules, some agitations were started in the Andhra region of Andhra Pradesh. In some parts of that State there were violent incidents resulting in loss of life and damage to public property. Unfortunately, the leaders of the State could not come to any agreement during discussion between themselves. The Chief Minister of Andhra Pradesh and his colleagues wanted the Central Government to take decisions on all matters relating to Mulki Rules. Following discussions by the Central leaders with

the Andhra Pradesh leaders and representatives of different sections of the people and with a view to providing satisfaction to the expectations of all the regions, the Parliament passed the Mulki Rules Act. Although the immediate effect of this legislation was to assuage the feelings of the people in Andhra Pradesh, there was soon recurrence of violent activities in different parts of the State more particularly in the Andhra region. A large number of violent incidents have taken place leading to loss of property and human life. The forces of law and order had to curb such activities and force had to be used which also led to some deaths and injuries. Injuries were also sustained by a large number of persons on duty. While Government deeply regret the deaths and injuries, it is felt that no serious discussion on any matter can take place in an atmosphere of disorder and tension. Peace and order have fully to be ensured and normalcy has to be restored before efforts can be made to find a democratic solution to the complicated problem. This effort is being made with the help of local leaders.]

TALKS BETWEEN SHEIKH ABDULLAH AND EMISSARIES OF P M

*89 SHRI GANESH LAL MALI.
SHRI KALI MUKHERJEE
SHRI JAGDISH PRASAD
MATHUR
MISS SAROJ PURUSHOTTAM
KHAPARDE
SHRI DAHYABHAI V PATEL
SHRIMATI PRATIBHA
SINGH
SHRI K C PANDA
SHRI DWIJENDRALAL SEN
GUPTA
SHRI LOKANATH MISRA
SHRI SUNDAR MANI PATEL
SHRI NIREN GHOSH

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether it is a fact that talks were recently held between the emissaries of the Prime Minister and Sheikh Abdullah with regard to the status of the State of Jammu and Kashmir within the Indian Union,

†[] English translation

(b) if so, what were the precise proposals discussed during the talks; and

(c) the outcome thereof?

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKER DIKSHIT): (a) As the House is aware, Sheikh Abdullah has made several statements to the effect that he regards himself committed to the act of accession of the State of Jammu and Kashmir to India. After consulting the State Government, Government agreed that Shri G. Parthasarathy might meet Sheikh Abdullah's nominee Shri Afzal Beg to have an exchange of ideas.

(b) Discussions have so far been of an exploratory nature and no specific proposals have emerged.

(c) The discussions are still going on.

MEMORANDUM FROM THE EMPLOYEES OF ANDREW AND YULE COMPANY

*90. SHRI BHUPESH GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have received any memorandum from the employees of M/s Andrew and Yule Company inviting the attention of Government to the fact that there was move (i) to reconstitute the Board of Directors and (ii) also at the same time to sell the shares of the non-resident shareholders to Government; and

(b) if so, whether Government have taken any steps in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) The matter is under examination of Government.

[71. [Transferred to the 28th February, 1973].

EXISTING ADMINISTRATIVE STRUCTURE

172. DR. Z. A. AHMAD:
SHRI CHANDRA SHEKHAR:
SHRI J. S. TILAK:
SHRI GURUMUKH SINGH
MUSFIR:
SHRI KRISHAN KANT:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the growing criticism of the existing administrative structure;

(b) if so, whether Government propose to restructure the administrative system to suit the growing and changing socio-economic requirements of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIDHRA) (a) and (b) Government are aware of the need to improve the existing administrative system and are making continuous efforts to review and restructure it to meet the changing socio-economic requirements of the country.

ADMINISTRATIVE CHANGES FOR ECONOMIC PROGRAMME

173. SHRIMATI PRATIBHA SINGH:

SHRI SANDA NARAYANAPPA:
SHRI N. G. GORAY:
SHRI GANESH LAL MALI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Government have set up a seven-member Minister's Committee to recommend the administrative changes both at the Central and in the States;

(b) if so, what are the terms of reference of this Committee;

(c) what is the difference between the Administrative Reforms Commission and this Committee and similar Committees set up in different States